

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 13.12.2013

CP No. 54/2013 (TA No. 33/2009)

Mr. M.B. Sharma, counsel for petitioner.

Mr. Neeraj Batra, counsel for respondent nos. 1 & 3.

Mr. Mukesh Agarwal, counsel for respondent no. 2.

Heard learned counsel for the parties. We have perused the order dated 21.03.2012 passed by this Bench of the Tribunal in TA No. 33/2009 (CWP No. 7908/2005) – Jaswant Singh vs. Union of India Ors. We have also carefully perused the compliance report submitted by the respondents. Having considered the directions issued by the Tribunal and the compliance report submitted by the respondents, we are of the view that substantial compliance of the order in question has been made by the respondents. Therefore, the Contempt Petition does not survive.

Consequently, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

However, if the applicant still aggrieved by any decision of the respondents, he is at liberty to seek redressal of his grievances before the appropriate forum.


(ARVIND ROHEET)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat